THE KERALA DEVASWOM RECRUITMENT BOARD
(AMENDMENT) BILL, 2021
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BILL

further to amend the Kerala Devaswom Recruitment Board Act, 2015.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Devaswom Recruitment Board Act, 2015 (16 of 2015) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Kerala Devaswom Recruitment Board (Amendment) Act, 2021.

   (2) It shall be deemed to have come into force on the 21st day of December, 2019.

2. **Amendment of section 5.**—In the Kerala Devaswom Recruitment Board Act, 2015 (16 of 2015) (hereinafter referred to as the principal Act), for sub-section (6) of section 5, the following sub-section shall be substituted, namely:—

   “(6) A person appointed as Chairperson or Member is eligible for re-appointment:

   Provided that such person shall not be eligible for appointment for more than two terms.”
3. **Repeal and saving.**—(1) The Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021 (119 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (6) of section 5 of the Kerala Devaswom Recruitment Board Act, 2015 provides that a person once appointed as Chairperson or member is not eligible for re-appointment.

2. The Government have decided to give re-appointment to the persons appointed as Chairperson or members of the Kerala Devaswom Recruitment Board and also to provide that such person shall not be eligible for appointment for more than two terms. Thus the Government have decided to amend sub-section (6) of section 5 of the Kerala Devaswom Recruitment Board Act, 2015 suitably for the said purpose.

3. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2019 was promulgated by the Governor of Kerala on the 21st day of December, 2019 and the same was published as Ordinance No. 41 of 2019 in the Kerala Gazette Extraordinary No. 3167 dated 21st December, 2019.

4. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which held on the 31st day of December, 2019.

5. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Governor of Kerala has promulgated the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 on the 14th day of January, 2020 and the same was published as Ordinance No. 5 of 2020 in the Kerala Gazette Extraordinary No. 92 dated 14th January, 2020.
6. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 29th day of January, 2020 and ended on the 12th day of February, 2020.

7. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Governor of Kerala has promulgated the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 on the 17th day of February, 2020 and the same was published as Ordinance No.14 of 2020 in the Kerala Gazette Extraordinary No.538 dated 18th February, 2020.

8. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 2nd day of March, 2020 and ended on the 13th day of March, 2020.

9. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 was promulgated by the Governor of Kerala on the 31st day of March, 2020 and the same was published as Ordinance No.19 of 2020 in the Kerala Gazette Extraordinary No.1014 dated 31st March, 2020.

10. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which convened on the 24th day of August, 2020.

11. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 was promulgated by the Governor of Kerala on the 26th day of September, 2020 and the same was published as Ordinance No.53 of 2020 in the Kerala Gazette Extraordinary No.2206 dated 29th September, 2020.
12. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 271 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which convened on the 31st day of December, 2020 and which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021.

13. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 9th day of February, 2021 and the same was published as Ordinance No.1 of 2021 in the Kerala Gazette Extraordinary No.651 dated 10th February, 2021.

14. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021.

15. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 1st day of July, 2021 and the same was published as Ordinance No.87 of 2021 in the Kerala Gazette Extraordinary No.1930 dated 2nd July, 2021.

16. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of July, 2021 and ended on the 13th day of August, 2021.

17. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala
Devaswom Recruitment Board (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 23rd day of August, 2021 and the same was published as Ordinance No.119 of 2021 in the Kerala Gazette Extraordinary No.2467 dated 25th August, 2021.

18. The Bill seeks to replace Ordinance No.119 of 2021 by an Act of the State Legislature.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

K. RADHAKRISHNAN.
5. Term of Office and conditions of service of the Chairperson and Members.—(1) The Chairperson and other members may continue in office till the completion of a Period of three years from the date on which they assume office.

(6) A person once appointed as Chairperson or Member is not eligible for re-appointment.